

(2018) 05 GAU CK 0056
In the Gauhati High Court
Case No : WP(C) 2001, 2012 of 2011

RUPAK BORAH III GD R 004221

APPELLANT

Vs

THE STATE OF ASSAM

RESPONDENT

Date of Decision : 03-05-2018

Acts Referred:

Disabilities Act, 2016 — Section 33, 34, 57

Citation : (2018) 05 GAU CK 0056

Hon'ble Judges : HRISHIKESH ROY

Bench : Single Bench

Final Decision : Allowed

Judgement

Writ Petition No.,Name of petitioner,Roll No,"Name of Post selected for",Department

WP(C) No.2001/2011,Rupak Borah,221,ME Teacher,Elementary Education

WP(C) No.2001/2011,Bikash Bordoloi,117,Grade-IV post,"Director of Health Services

WP(C) No.2012/2011,Ratneswar Phukan,015,Grade-IV post,"t Director of Health Services

WP(C) No.2012/2011,Ruhini Gogoi,002,LP Teacher,Elementary Education

ME School Teacher and Bikash Bordoloi to a Grade-IV vacancy in the Sivasagar District. Likewise the two selectees in Lakhimpur District i.e.,,,,

Ratneswar Phukan and Ruhini Gogoi should be appointed respectively in a Grade-IV vacancy and in the post of LP School Teacher, as per the select",,,,

list prepared by the Social Welfare Department.,,,,

9. The process of appointment should be completed by the concerned

departmental authorities within eight weeks of receipt of this order. The,,,,
respective District Social Welfare officers of the Sivasagar and Lakhimpur
Districts should coordinate with the Department, where the appointment is" ,,,,
to be made, to ensure that the selected candidates are appointed without any
further difficulty. A copy of this order furnished to the counsel for the" ,,,,
petitioners and also to the standing counsel for the Health and Elementary
Education Department and the Govt. Advocate, for doing the needful." ,,,,
10. With the above order, the case stands allowed without any order on cost." ,,,,